## F.No. L-11012/1/2018-L&M Government of India Ministry of Agriculture & Farmers Welfare Department of Agriculture, Cooperation & Farmers Welfare

Krishi Bhawan, New Delhi, Dated the 37<sup>th</sup>July, 2018

## OFFICE OF THE CENTRAL REGISTRAR OF COOPERATIVE SOCIETIES

## **ORDER**

It has been decided that Multi State Cooperative Societies/ Banks are required to submit the additional information /documents required under Section 11(4)(g) in addition to Section 11(4) along with the amendment application with effect from 1st August, 2018. Accordingly, henceforth following documents along with other documents as specified under Multi State Cooperative Societies (MSCS) Act, 2002 and rules made there under shall be mandatory for the registration of a Multi State Cooperative Societies under the Provisions of Multi State Cooperative Societies Act, 2002. Details of which are as under:-

- 1. Name, Address, Contact details of the Chief Executive Officer/ President/ Chairman/ Managing Director etc;
- 2. Name, Address, Contact details of the authorized signatory:
- 3. List of current Board of Directors;
- 4. Copy of last Annual Return filed:
- 5. Details of last Election held:
- 6. Full name, Designation, Address, Contact details (email id, phone no., mobile no.) of an authorized signatory to be depicted while attesting the documents of the Society/bank;
- 7. Name, Designation, Address, Contact details (email id, phone no., mobile no.) of a person who presides the Special General Body and General Body and;

8. Name. Designation. Address. Contact details (email id. phone no., mobile no.) of the presiding authority to be mentioned clearly in the said certificate as required u/s 11(f) of MSCS Act, 2002;

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- 9. As per Section 41 of MSCS Act, 2002, if the amendment is passed in Special General Body meeting then a reason/proof of conducting such Special General Body meeting needs to be specified/enclosed.
- 10. Updated list of Members (Name, Address) of Multi State Cooperative Societies / Banks.
- 11. Copy of the attendance Sheet/Register of Members present at the time of general body meeting in which the proposed amendment was passed.
- 12. Societies / Banks are required to submit an affidavit indicating the details of the court cases, FIRs against the Society and the Board of Directors.
- 13. Detail of complaints against the Societies/ Banks and present status of the same.

In the absence of these documents the registration amendment proposal shall be treated as deficient and shall not be considered for registration.

This order is available on website: https://mscs.dac.gov.in



(DINESH KUMAR)

Joint Secretary to the Government of India
&

Central Registrar of Cooperative Societies

## Distribution:

- 1. All Multi State Cooperative Societies/ Banks
- 2. Registrar of Cooperative Societies (RCS) of all states.
- 3. NIC, DAC to put the circular on the web page.